जम्मू व काश्मीर में बन्दूक बनाने का कारखाना

1046. श्री राम् नरेश कुशवाहाः श्री जनवीश प्रसाद माथुरः श्री ग्रब्दल रहमान शेखः

क्या **गृ**हमंत्री यह बताने की कृप। करेंगे कि:

- (क) क्या सरकार का ध्यान व्लिट्ज'
 में प्रकाशित इस आशय के समाचार
 की ओर दिलाया गया है कि जम्मू व
 काश्मीर में बन्दूक बनाने का एक कारखाना स्थापित किया जा रहा है;
 छीर
- (ख) यदि हां, तो उसका व्यौरा क्याहै ?

गृह मंत्रालय में राज्य मता (श्री नीहार रंजन लस्कर): (क) ग्रीर (ख) सरकार को जम्मू व काश्मीर में स्थापित किए जा रहे बन्दूक बनाने क किसी बए एकक की जानकारी नहीं है। फिर भी सरकार ने ब्लिट्ज में इस विषय का समाचार देखा है।

Appointment of Section Officers in various Ministries

1047. SHRI RAM BHAGAT PAS-WAN: Will the Minister of HOME AFFAIRS be pleased to state.

- (a) whether it is a fact that Ministries of Industry, Supply, Works & Housing have refused to accept regularly selected persons allotted by the Ministry of Home Affairs to their respective cadres for appointment as Section Officers in spite of the fact that a number of officers in these ministries are officiating on *ad hoc* basis;
- (b) if so, what are the reasons therefor, and also indicate the num-ber of officers officiating as Section Officers in these Ministries; and

(C) what steps Government have take_n to appoint the regularly selected persons as Section Officers without further delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI VENKATASUBBAIAH): (a) and (b) The Ministry of Works & Housing has accepted the persons allotted by the Department of Personnel. However, 2 person₃ allotted to the Ministry of Industry and one allotted to of Supply Department from Departmental Combined Limited Competitive Examination, 1980 have not so far been accepted by them on the ground that these allocations are in excess of the number of vacancies reported by them. It is a fact that a number of officers in the Ministry of Industry and Department of Supply are officiating on ad hoc basis as Section Officers.

(c) The matter is under correspondence with the Ministries concern.

Assessment of property tax by DMO

1048. SHRI DHULESHWAR MEE-NA: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 2625 given in the Rajya Sabha on the 25th March, 1982 and state.

- (a) whether the information regarding the assessment of property tax by DMC has since been collected, if so, what ar_e the details thereof;
- (b) if not, what are the difficulties in the way of Ministry of Home Affairs in getting the information from the DMC and what steps Government' have taken to remove them;
- (c) whether Government are aware that the harassed allottees of these DDA flats, who had been billed for payment of property and other taxes for the period prior to their possession being made available to them by the